GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 581 TO BE ANSWERED ON 24.07.2023

MENTAL AND PHYSICAL HARASSMENT OF LABOUR IN SHAHJAHANPUR

†581. SHRI ARUN KUMAR SAGAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is aware that the operators of private enterprises and companies in the Shahjahanpur Parliamentary Constituency, Uttar Pradesh are indulging in major violation of labour laws subjecting them to mental and physical harassment;
- (b)if so, the details thereof; and
- (c)the action taken/proposed to be taken so far by the Government in this regard?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (c): Labour being under the Concurrent List, the enforcement of labour laws is done by the State Governments and the Central Government in their respective jurisdictions. While in the Central Sphere, the enforcement is done through the inspecting officers of Central Industrial Relation Machinery, the compliance in the State Sphere is ensured through the State Labour Enforcement Machinery.

As per the information received from the State Government of Uttar Pradesh, no such incidence regarding the exploitation and harassment of labours by the private enterprises and company owners in Shahjahanpur Constituency of Uttar Pradesh has been reported.
